

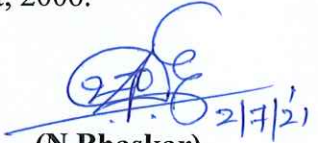
Stds/ F&VP /Rep/01/FSSAI-2021  
Food Safety and Standards Authority of India  
(A Authority Established under the Food Safety and Standards Act, 2006)  
**(Science and Standards Division)**  
FDA Bhawan, Kotla Road, New Delhi – 110002

2<sup>nd</sup> July, 2021

**Sub. : Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding clarification on coconut water - reg.**

Reference is drawn from FSS (Food Products Standards and Food Additives) Tenth Amendment Regulations, 2020 dated 29.12.2020, wherein the note for coconut under the regulation 2.3.6 (4) says that *“the product “coconut water” is obtained from the tender coconut without expressing the coconut meat”*. The date of implementation of the said regulation mentioned as 1<sup>st</sup> July, 2021.

2. However, representations were received from various stake holders stating that both the tender and matured coconuts are used for processing coconut water and the difference being just based on the maturity. Hence the source of coconut water shall be from mature coconut or a blend of tender and mature coconut which could meet the standards specified for the “Coconut Water” as per the regulation 2.3.6 (4).
3. After due consideration, it has been decided to change the note (mentioned at para 1 above) as *“The product “coconut water” which is obtained from coconut without expressing the coconut meat”* to address the concern.
4. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.

  
(N Bhaskar)

Advisor (Science & Standards)

**To**

1. All Food Safety Commissioners,
2. All Authorised Officers, FSSAI
3. All Designated Officers, FSSAI

**Copy for information to**

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI